

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.210/00593/2015

Date of Decision: 25th June, 2019

CORAM: R.VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Nilesh S/o Chandrakant Tayade,
Aged : 28 yrs., Occu.
Working as Fitter (Skilled) at Ordnance Factory Varangaon,
R/o Ordnance Factory Estate Varangaon,
Qtr. No.168/H(m) Type-II,
Tah: Bhusawal, Dist : Jalgaon 425 308. *Applicant*
(By Advocate Shri Vicky Nagrani)

VERSUS

1. Union of India, Through the Secretary,
Ministry of Defence (Production),
South Block, New Delhi – 01.
2. Chairman / Director General,
Ordnance Factory Board, Ayudha Bhavan,
10-A, Shaheed Khudiram Bose Road,
Kolkata 700 001.
3. General Manager, Ordnance Factory Varangaon,
Tah. Bhusawal, Dist: Jalgaon 425 308. *Respondents*
(By Advocate Shri R.R.Shetty)

ORDER (Oral)

Per : R.N. Singh, Member (J)

Shri Vicky Nagrani, learned counsel under instructions from the applicant who is present in the Court seeks withdrawal of the present OA on the ground that the applicant has received the letter from the Department stating therein that the Department is considering the candidature of the applicant.

2. Shri R.R.Shetty, learned counsel for the respondents submits that he is not having any such instruction.
3. A copy of such letter as furnished by the learned counsel appearing for the applicant is taken on record.
4. In view of the aforesaid, the OA is dismissed as withdrawn.

(R.N. Singh)
Member (Judicial)

(R. Vijaykumar)
Member (Administrative)

*kmg**

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27/6/17*